

*Member Secretary*

State Legal Services Authority  
West Bengal



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**URGENT**

No. 376(22) SLSA-237/2017(Part -2021)

Dated 01.02.2021

To

**The Chairman,**

District Legal Services Authority

&

The Chief Judge / District & Sessions Judge,

Kolkata, Bankura, Birbhum, Cooch Behar, Dakshin Dinajpur, Darjeeling,  
Hooghly, Howrah, Jalpaiguri, Jhargram, Kalimpong, Malda, Murshidabad,  
Nadia, North 24 Parganas, Paschim Bardhaman, Paschim Medinipur, Purba  
Bardhaman, Purba Medinipur, Purulia, South 24 Parganas & Uttar Dinajpur.

**Sub. : Schedule - National Lok Adalat 2021**

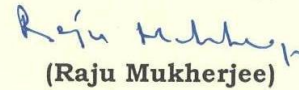
**Ref. : No. F. No. L/34/2018/NALSA dt. 21.01.2021**

Sir/ Madam,

Please find annexed copy of Letter F. No. L/34/2018/NALSA dated 21.01.2021 of the Member Secretary, NALSA regarding approved schedule for National Lok Adalat - 2021 to be held in the year 2021 with a request to take necessary steps for holding National Lok Adalat in your district as per direction of NALSA.

With regards,

Yours faithfully,



**(Raju Mukherjee)**

Member Secretary  
State Legal Services Authority  
West Bengal

Enclo. : As stated.

DA 21/1/2021



wb statelegal <wbstatelegal@gmail.com>

## Schedule of the National Lok Adalats to be held in the year 2021

1 message

NALSA <nalsa-dla@nic.in> Thu, Jan 21, 2021 at 6:38 PM  
 To: Andaman <legalsect.secretariat@gmail.com>, Mr Prasenjit Biswas <slsa.and@nic.in>, hcourt <hcourt.and@nic.in>, Andaman Law secy <secy.law2016@gmail.com>, Andhra Pradesh SLSA <apslsaauthority@yahoo.com>, Arunachal Pradesh SLSA <apslsa2013@rediffmail.com>, Assam SLSA <assamslsa1@gmail.com>, Bihar SLSA <bslsa\_87@yahoo.in>, Chandigarh SLSA <slsa\_utchd@yahoo.com>, Chhattisgarh SLSA <cgslsa@gmail.com>, "District Court, Silvassa" <dj-dnh@nic.in>, Daman & Diu SLSA <damancourt@gmail.com>, nitishjani <slsa-damandiu@daman.nic.in>, Kanwal Jeet Arora <dslsa-phc@nic.in>, Establishment Wing <estabwing-dlsa@nic.in>, dlsathebest <dlsathebest@rediffmail.com>, "Member Secretary, Goa" <ms-gslsa.goa@nic.in>, "Member Secretary, GSLSA, Ahmedabad" <msguj.lsa@nic.in>, Haryana SLSA <hslsa.haryana@gmail.com>, HPSLSA Shimla <mslegal-hp@nic.in>, Jammu & Kashmir SLSA <jkslsa1234@gmail.com>, Jharkhand SLSA <jhalsaranchi@gmail.com>, KSLSA Bengaluru <mskar-slsa@hck.gov.in>, Kerala SLSA <kelsakerala@gmail.com>, Lakshadweep SLSA <lakshadweepjusticeforall@gmail.com>, MP SLSA Jabalpur <mpslsajab@nic.in>, MSLSA High Court Bombay <mslsa-bhc@nic.in>, Manipur SLSA <maslsa.imphal@gmail.com>, mslsa <mslsa-meg@nic.in>, Meghalaya SLSA <megshillong@gmail.com>, Mizoram SLSA <mizoramslsa@gmail.com>, Nagaland SLSA <nslsa.nagaland@yahoo.in>, Odisha slsa <oslsa1997@gmail.com>, Orissa State Legal Services Authority Orissa <oslsa@nic.in>, Puducherry SLSA <msutplsaa@gmail.com>, Punjab State Legal Services Authority <ms@pulsaa.gov.in>, Rajasthan SLSA <rslsajp@gmail.com>, Rajasthan State Legal Services Authority Jaipur <rj-slsa@nic.in>, Sikkim slsa <sikkim\_slsa@live.com>, Tamil Nadu SLSA <tnslsa@gmail.com>, Telangana SLSA <tslsa2020@yahoo.com>, Telengana SLSA <telenganaslsa@gmail.com>, Tripura SLSA <tslsaagt@gmail.com>, Uttarakhand SLSA <ukslsanainital@gmail.com>, upslsa upslsa <upslsa@nic.in>, West Bengal SLSA <wbstatelegal@gmail.com>

**F. No. L/34/2018/NALSA**  
**Dated: 21<sup>th</sup> January, 2021**

To

The Member Secretary  
 All State Legal Services Authorities

Sir/Madam,

As approved by Hon'ble Executive Chairman, NALSA, National Lok Adalats will be held on 2<sup>nd</sup> Saturdays of April, July, September and December during the year 2021 on all subject matters. A Schedule for National Lok Adalats to be held in the year 2021 is as under:

S. No.	Month	Dates
1.	April	10.04.2021
2.	July	10.07.2021
3.	September	11.09.2021
4.	December	11.12.2021

2. The following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalats

### Pre-litigation:

- (i) NI Act cases under Section 138;
- (ii) Money Recovery cases;

- (iii) Labour and Employment dispute cases;
- (iv) Electricity, Water bills and other bill payment cases (excluding non-compoundable);
- (v) Maintenance Cases;
- (vi) Others (Criminal Compoundable and other Civil disputes)

**Pending in the Courts/Tribunals:**

- (i) Criminal Compoundable Offences;
- (ii) NI Act cases under Section 138;
- (iii) Money Recovery cases;
- (iv) MACT cases;
- (v) Labour and Employment dispute cases;
- (vi) Electricity, Water Bills and other bill payment cases (excluding non-compoundable);
- (vii) Matrimonial disputes (except divorce);
- (viii) Land Acquisition cases (Pending before civil courts/tribunals);
- (ix) Services matters relating to pay & allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (such as rent, easmentary rights, injunction suits, specific performance suits)etc.;

3. Needless to say, while the emphasis in the National Lok Adalats is on maximum disposal of cases in the courts, routine State Lok Adalats may continue to be held regularly which may inter-alia include settlement of cases pending in Courts and Tribunals.

4. During the year 2021, you may adopt any of the modes such as E/Virtual Lok Adalats, physical mode (conventional way) Lok Adalats, keeping in view the local scenario including guidelines issued by Health Authorities from time to time.

With regards,

Yours sincerely,

**(Ashok Kumar Jain)**  
**Member Secretary, NALSA**

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